

(c) Yes, Sir.

(d) A final decision on the setting up of new Petrochemical Projects including Aromatics Complexes would be taken only after consideration of the recommendations contained in the Report of the Working Group on Petrochemicals received only on 28-2-1979

बृहन्-फिल्म तालीजय

3064. श्री राजनारायण : क्या बृहन् फ़िल्म और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को 'तलीजय' नाम के एक बृहन्-फिल्म के निर्माण की जानकारी है; और

(ख) यदि हाँ, तो क्या उस फिल्म को सेंसर बोर्ड ने पास कर दिया है ?

बृहन्ना और प्रसारण मंत्री (श्री लाल कृष्ण शारदाजी) : (क) और (ख) . फिल्म सेंसर बोर्ड ने 'तलीजय' नामक डाकुमेंट्री फिल्म को अनिर्बंधित लोक प्रदर्शन के लिए 1-7-1978 को प्रमाण-पत्र दिया था।

Application for COB Licences by M/s. May and Baker, Pfizer, Glaxo and Cynamide

3065. SHRI SARAT KAR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the details submitted by M/s. May and Baker, Pfizer, Glaxo and Cynamide in their application for obtaining COB licences;

(b) whether it is a fact that in 1972 instructions were issued by Industry Ministry that products indicated in Form A and B only be covered in Registration Certificates; and

(c) on what basis raw materials have been released to these companies and how it is ensured that units do not introduce products under the guise of Registration Certificates?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS

(SHRI H. N. BAHUGUNA): (a) All the details required to be furnished in the prescribed Form relating to COB Licence applications were furnished by M/s. May and Baker, M/s. Pfizer and M/s. Glaxo. The details of COB Licences granted to these firms are indicated in Annexure III to Chapter V of the Report of the Committee on Drugs and Pharmaceuticals Industry, a copy of which was laid on the Table of the House on 8-5-1975. M/s. Cynamide however, do not hold any COB Licence.

(b) Yes, Sir.

(c) All the units referred to in part (a) above are DGTD units. The policy in force upto December, 1977 regarding release of canalised raw materials applicable to DGTD units was that such unit could be released materials to the extent of the best of past 2 years consumption or the quantity recommended by the State Drug Controller, whichever was less. Subsequent to December, 1977, such units were being released canalised raw materials to the extent of releases made in 1976-77 or as per entitlement based on licensed capacities of formulations, whichever was higher. This policy remained in force upto March, 1978.

During the period April-September, 1978 DGTD units could get canalised raw materials to the extent of 50 per cent of the releases of individual items made to them by the canalising agencies during 1976-77. Such units were also alternatively free to claim release of canalised raw materials on the basis of 50 per cent of their entitlements as per licensed capacities of individual formulations if the same specified on the relevant industrial approval.

During the period October, 1978-March, 1979 DGTD units are entitled for release of canalised bulk drugs on the following basis:—

(1) Where the formulation-wise capacities are indicated in the in-